- i (b) if so, details thereof; and
  - (c) since when the case is going on?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) to (c). Central Bank of India has reported that all legal proceedings, both civil and criminal, relating to the fraud in the Bank's London Branch in 1969-70 involving Shri Sami Patel, the then Manager are over, except the bankruptcy proceedings against Shri Sami Patel, in which though the judgment has been ordered against Shri Sami Patel, the recovery proceedings are still pending. criminal case against Shri Sami Patel and his two accomplices, was decided by the Central Criminal Court, Londan in 1972 ending in the conviction of all the three. 'The civil cases aginst the various parties involed in this case. were also settled by the bank by 1974.

Central Bank of India is not aware of any new developments in this matter.

CORRECTION OF ANSWER TO UN-STARRED QUESTION NO. 845 DATED 17-6-1977 re: AIR PAS-SENGERS FROM MIDDLE EAST TO COCHIN AND TRIVANDRUM.

THE MINISTER OF TOURISM AND CIVIL AVIA'TION (SHRI PURU-SHOTTAM KAUSHIK): In the re-(b) part of the Lok ply to Sabha Question No. 845, given on the 17th June, 1977 it has been stated inter alia that passengers travelling from Trivandrum to Bombay and from Bombay to Trivandrum' are now allowed to travel via Madras without any temporary additional cost, as a measure. It has since been found that this position is not wholly correct in as much as Passengers from Bombay to Trivandrum are not allowed to travel via Madras without any additional cost. The correct reply is as under:-

"(b) (ii) Passengers travelling from Trivandrum to Bombay are now allowed to travel via Madras without any additional cost, as a temporary measure."

The error is regretted.

Re: DEATHS DUE TO LIQUOR POISONING IN DELHI

12.30 hrs.

SHRI M. KALYANASUNDARAM (Tiruchirapalli): Sir, yesterday, tragic incident had taken place Delhi due to liquor poisoning. Previously also, on two or three occasions, such incidents had taken place in one part of the country or the other irrespective of which party was in power. But this is a very horrible incident which had taken place yesterday in West Delhi. This House should discuss this matter. I would request you that in consultation with the Home Minister and the hon. Prime Minister, some time may be allotted in this House to discuss the matter.

MR. DEPUTY-SPEAKER: Please listen to me. Yesterday Shri Kishore Lal sought permission to raise the matter of death duty to liquor poisoning in Delhi. Later on, at 3 p.m. the hon. Home Minister made a statement on that subject. Since then, notice adjournment motion and several call attention notices, notices under rule 377 on the subject had been received including the one from Mr. Kalyanasundarm. Since the matter deserves the attention of the House, I have decided to admit a call attention notice for view of that Shri tomorrow. In Kalyanasundaram who has given notice of call attention and adjournment motion may kindly not press his motion.

SHRI M. KALYANASUNDARAM: I do not press it. Kindly listen to me. Call attention on such an important matter may not be adequate.

MR. DEPUTY SPEAKER: I think that it is the best way of discussing it.

KALYANASUNDARAM: SHRI M. Two hours may be allotted for discussion on any day convenient to the government.

MR. DEPUTY SPEAKER: I have decided to admit the call attention tomorrow. Five members will be seeking clarification and the Minister will also reply. That is the best way of discussing the matter, I think.

SHRI N. **SREEKANTAN** NAIR (Quilon): May I....

MR. DEPUTY-SPEAKER: Yes, he is one among those five.

SHRI SHYAMNANDAN MISHRA (Begusarai): Incidentally it will give an opportunity to the House to discuss the prohibition policy of the government.

चौषरी बल बीर सिंह (होश्यारपुर) : उपाध्यक्ष महोदय, कल चव्हाण साहब ने जो कहा था--पेरे पास श्रीमती इंदिरा गांधी के खिलाफ डाक्यमेंट्स हैं . . .

MR. DEPUTY-SPEAKER: You came to the chamber and I told you what to do. Please take your seat; do not unnecessarily get up with all kinds of papers. Now, papers to be laid.

12.34 hrs.

## PAPERS LAID ON THE TABLE

NOTIFICATION UNDER COFFEE ACT. SICK TEXTILE UNDERTAKINGS (NATIONA-LISATION) ACT, AUDIT REPORT ON ACCOUNTS OF RUBBER BOARD FOR 1975-76, ETC.

The Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERA-TION (SHRI MOHAN DHARIA): I beg to lay on the Table-

(1) A copy of the Coffee (Amendment) Rules, 1977 (Hindi and English versions) published in

Notification No. G.S.R. 4062 in Gazette of India dated the 25th June, 1977, under sub-section (3) of section 48 of the Coffee Act, 1942. [Placed in Library, See No. LT-706 77.

Papers Laid

- (2) A copy of the Sick Textile Undertakings (1 Jationalisation) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 122(E) in Gazette of India dated the 22nd March, 1977, under sub-section (3) of section 37 of the Sick Textile Undertakings (Nationalisation) Act, 1974. [Placed in Library. See No. LT-707/77.]
- (3) A copy of the Audit Report (Hindi and Engish versions) on the Accounts of the Rubber Board, Kottayam, for the year 1975-76 along with the statement of Accounts. [Placed in Library. See No. LT-708|77]
- (4) A copy of the Certified Accounts (Hindi and English versions) of the Textiles Committee, Bombay for the year 1975-76 and the Audit Report thereon, under sub-section (4) of section 13 of the Textile Committee Act, 1963. [Placed in Library. See No. LT-709/77.]
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
  - (i) The Export of Common Salt (Inspection) Rules, 1977 published in Notification No. S. O. 2191 in Gazette of India dated the 2nd July, 1977.
  - (ii) The Export of Ultramarine Blue (Quality Control and Inspection) Rules, 1977 published in Notification No. S.O. 2197 in Gazette of India dated the 2nd July, 1977.

[Placed in Library. See No. LT-710/77].